

[SHRIMATI GUNDU SUDHARANI]

I charge that it is all part of Government's larger plan to ultimately stop supply of subsidized kerosene to poor in Andhra Pradesh. Why? It is because the Government is planning to transfer money directly to beneficiaries in next one year with the objective of stopping kerosene diversion. It is a welcome step but in the name of this, how far it is justified to reduce kerosene supply to poor. Secondly, by the time the Government introduces money transfer to beneficiaries, there would not be any supply of subsidized kerosene to Andhra Pradesh. So, this is a larger scheme of Government to deny kerosene to poor.

Hence, I demand to immediately de-notify the order meant to reduce 43 lakh litres from April, 2012 and I also request for restoration of 5.53 crore litres quota of April, 2010.

Need for implementation of SC Sub-Plan

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, the Government has stipulated allocations for the sub-Plans for the SCs and STs, and, it is thereby violating its own decisions. Even in this Budget, it has allocated just 07 per cent against the mandated 16.5 per cent.

The Ministry of Personnel, Public Grievances and Pensions headed by the hon. Prime Minister himself has said that the Government's success rate in filling the backlog posts for SC, ST and OBCs has been less than 30 per cent. Of a total backlog of 76,137 vacancies in various ministries, departments and public sector enterprises, the Government could fill up just 26,472 vacancies. There is Government's apathy in filling up the vacancies.

Dalits are denied access to police stations and they face immense difficulties to lodge FIRs. The conviction rate for the cases of atrocities on SCs and STs is between 3 to 8 per cent, while pendency of such cases in the courts is 80 to 90 per cent. The concerned Minister, Shri Mukul Wasnik, himself made this statement in the immediate background of the recent judgment on the Bathani Tola Massacre, where 21 dalits were killed and the convicts were freed.

Credit disbursement to dalit entrepreneurs had dropped by 33.8 per cent in 2011-12, according to data released by the RBI. The discussion in the Parliament on the atrocities on dalits, and, also in the conference of the Home Minister and

the Ministers of Social Justice of all the States and Union Territories, merely stated the status of the dalits in the country. It is strangely silent on what it had done to remedy such a situation.

Sir, following are some indicators in percentage terms between SCs and other social groups. Literacy rate is 63.5 per cent among SCs while it is 72 per cent in other groups. Malnutrition among women is 41.2 per cent in SCs while it is 33 per cent in all other groups. If we see underweight children, it is 47.9 per cent in SCs while it is 39.1 per cent in all other groups. As far as pucca housing is concerned, it is 38.3 per cent in SCs while it is 66.1 per cent in all other groups. With regard to 'No Toilet Facility', it is 65 per cent in SCs while it is 49 per cent in all other Groups. If you see incidence of poverty in rural areas, it is 20.6 per cent in SCs while it is 14.9 per cent in all other Groups, and, if you see incidence of poverty in urban areas, it is 25.3 per cent in SCs while it is 14.5 per cent in other Groups.

Sir, the Government should consider the above-mentioned facts and fully implement the SC Sub-Plan. Thank you.

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Sir, I associate myself with this Special Mention.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): The House is adjourned to meet at 11.00 a.m. on 15th May, 2012.

The House then adjourned at fifty-six minutes past six of the clock till eleven of the clock on Tuesday, the 15th May, 2012.